

FORM-B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 04.01.2023

To
Rakesh Kumar Relan,
Interim Resolution Professional
IBBI/IPA-001/IP-P-02009/2020-21/13119
2501-A, Transcon Triumph, Off Link Road,
Mumbai-400053.

From
Dy. Commissioner of Income Tax-15(3)(2), Mumbai
Aayakar Bhavan, 4th Floor, Room No. 483,
M. K. Road, Mumbai 400 020.

Subject: Regarding submission of claims in respect of voluntary liquidation towards outstanding liabilities due on M/s. *Sachika Trading Pvt. Ltd.* under the Insolvency and Bankruptcy Code, 2016:- reg.

Madam/Sir,

I, **R.N. Satdive**, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of *M/s Sachika Trading Pvt. Ltd.*, **PAN:AASCS6648D**. The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR DY. COMMISSIONER OF INCOME TAX 15(3)(2), MUMBAI,
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR NOT APPLICABLE. (IF AN INCORPORATED BODY PROVIDES IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE AAYAKAR BHAVAN, 4TH FLOOR, ROOM NO. 483, M K ROAD, MUMBAI - 400 020 EMAIL: MUMBAI.DCIT15.3.2@INCOMETAX.GOV.IN

PARTICULARS

4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs.98,325/- for A.Y.2014-15 under section 220(2) Rs.3,87,010/- for A.Y.2017-18 under section 143(1)(a) Rs.51,540/- for A.Y.2018-19 under section 143(1)(a) Total Demand of Rs.5,36,875/-
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	AS PER ANNEXURE ATTACHED WITH EMAIL.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NO. APPEAL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	AS PER ANNEXURE ATTACHED WITH EMAIL.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NOT APPLICABLE.
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NOT APPLICABLE
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	CHEQUE MAY BE IN FAVOUR OF SBI A/C CORPORATION TAX ON BEHALF OF INCOME TAX.
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	AS PER ANNEXURE ATTACHED WITH EMAIL.

Signature of operational creditor or person authorized to act on his behalf
[Please enclose the authority if this is being submitted on behalf of an operational creditor]

Name in BLOCK LETTERS: R.N. Satdive

Position with or in relation to creditor: DEPUTY COMMISSIONER OF INCOME TAX-15(3)(2), MUMBAI

Address of person signing:



PARTICULARS

AAYAKAR BHAVAN, 4th FLOOR, ROOM NO. 483, M K ROAD, MUMBAI- 400 020

*PAN number, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, R.N. Satdive, currently residing at AAYAKAR BHAVAN, 4th FLOOR, ROOM NO. 483, M K ROAD, MUMBAI -400 020, hereby declare and state as follows:-

1. M/S SACHIKA TRADING PVT LTD, the corporate debtor was, at the insolvency commencement date, being the ----- day of----- 20---, actually indebted to me in the sum of **Rs.5,36,875/-**.
2. In respect of my claim of the said sum or any part thereof I have relied on the documents specified below: **AS PER ANNEXURE ATTACHED WITH EMAIL.**
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief; for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 04.01.2023

Place : MUMBAI



Satdive
(Signature of the claimant)

VERIFICATION

I, R.N. Satdive, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed there from.

Verified at Mumbai on this 4th day of January 2023



Satdive
(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorized for the purpose by the entity].



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**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
INCOME TAX DEPARTMENT
OFFICE OF THE ASSISTANT COMMISSIONER OF INCOME TAX
CIRCLE 15(3)(2), MUMBAI/**

Demand Analysis and Recoverability status report

PAN: AASCS6648D	Name: SACHIKA TRADING PRIVATE LIMITED	Date of Report: 14/12/2022
Address: AAYAKAR BHAVAN, MUMBAI, MAHARASHTRA		

Summary of Demand

S. No.	AY	DIN	Demand Section	Date of Order	Demand Outstanding (In Rs.)	Amount Difficult to Recover (In Rs.)	Amount Collectible (In Rs.)
1	2014-15	2017201437050376245C		29/08/2017	98,325		98,325
2	2017-18	2018201737035991140C	1431a	25/09/2018	3,87,010		3,87,010
3	2018-19	2018201837097460013C	1431a	20/02/2019	51,540		51,540

Analysis of Demand



DRAFT

Note: If digitally signed, the date of digital signature may be taken as date of document.
AAYAKAR BHAVAN, MAHARISHI KARVE ROAD, MUMBAI, Maharashtra, 400020
Email: MUMBAI.DCIT15.3.2@INCOMETAX.GOV.IN,

Note:- The website address of the e-filing portal has been changed from www.incometaxindiaefiling.gov.in to www.incometax.gov.in.
* DIN- Document identification No.